

GAHC010031752021



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**THE GAUHATI HIGH COURT**

**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**Case No. : PIL/12/2021**

CITIZEN FOR JUSTICE AND PEACE  
REP. BY ITS SECRETARY TEESTA SETALVAD, HAVING ITS REGD. OFFICE  
AT (NORANT) BUNGALOW JUHU TARA ROAD, MUMBAI-400049.

VERSUS

THE UNION OF INDIA AND 6 ORS  
REP. BY THE SECRETARY TO THE DEPTT. OF HOME AFFAIRS, NEW DELHI.

2:THE STATE OF ASSAM  
REP. BY THE COMM. AND SECY.  
GOVT. OF ASSAM  
HOME DEPTT.  
DISPUR  
GUWAHATI-06.

3:THE COMMISSIONER AND SECY.

GOVT. OF ASSAM  
LEGISLATIVE DEPTT.  
LEGISLATIVE BRANCH  
DISPUR  
GUWAHATI-06.

4:THE HONBLE GAUHATI HIGH COURT

REP. BY ITS REGISTRAR GENERAL  
GUWAHATI-01.

5:THE NATIONAL LEGAL SERVICES AUTHORITY

12/11 JAM NAGAR HOUSE

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REP. BY ITS MEMBER SECRETARY  
NEW DELHI-11.

6:THE ASSAM STATE LEGAL SERVICES AUTHORITY

GAUHATI HIGH COURT CAMPUS  
REP. BY ITS MEMBER SECRETARY  
GUWAHATI-01.

7:THE STATE CO-ORDINATOR

NATIONAL REGISTRAR OF CITIZENS  
ASSAM  
BHANGAGARH  
GUWAHATI-781005

**Advocate for the Petitioner** : MR. M DUTTA

**Advocate for the Respondent** : ASSTT.S.G.I.

**BEFORE**

**HON'BLE THE CHIEF JUSTICE MR. SUDHANSHU DHULIA  
HON'BLE MR. JUSTICE MANASH RANJAN PATHAK**

**01.03.2021**

*(Sudhanshu Dhulia, C.J.)*

Heard Mr. M Desai, learned senior counsel and Mr. M Dutta, learned counsel for the petitioner. Also heard

This public interest litigation has been filed raising a concern as to the legal aid to be provided to those in Assam whose names do not figure in the NRC. Against this order those persons will have to file an appeal where the limitation is 120 days. The concern being raised herein is that there would not be enough funds for such persons to engage legal counsel and get legal aid in such a short span of time. Therefore, legal aid to be provided by the Assam State Legal Services Authority as well as National Legal Services Authority. The petitioner, however, have inadvertently impleaded Gauhati High Court as one of the parties. Learned counsel for the petitioner realizes that mistake and prays for deleting Gauhati High Court from the array of the respondents.

Prayer allowed.

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Accordingly, Gauhati High Court which is respondent No.4 in this case, be deleted from the array of the respondents.

Issue notice, returnable in four weeks.

Mr. RKD Choudhury, learned ASGI accepts notice on behalf of respondent Nos.1 and 7 and Mr. R Dhar, learned Additional Senior Govt. Advocate, Assam, accepts notice on behalf of respondent Nos.2 and 3.

No formal notice need be issued to the said respondents.

Petitioner to take steps for service of notice upon the respondent Nos.5 and 6 by registered post with A/D within one week.

Reply be filed within three weeks.

Put up on **05.04.2021**.

**JUDGE**

**CHIEF JUSTICE**

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**Comparing Assistant**